

cum-road bridge until it was reported the other day that some hitch was developing as the Centre was having second thoughts about being able or willing to find its share of the cost of the road project. Even in relation to the Emergency and defence preparations, there is something to be said for a well-developed coastal highway. The sum involved, said to be barely a crore of rupees, is so meagre in relation to the benefits that would be derived from the project that it would be nothing but penny wisdom to shelve it on the plea of lack of financial resources. There are bound to be a number of economies in a Combined scheme of this kind rather than building an exclusive railway bridge now and later on constructing a separate road bridge. It would be unwise and ultimately wasteful to ignore this scheme at so late a stage might also go far to deepen a sense of regional neglect.'

Sir, I wish to appeal to our hon. Prime Minister and the hon. Ministers of Finance, Transport, Railways, and Planning that they should give due consideration for this bridge and sanction the project immediately.

श्री यशपाल सिंह : (कैराना) : उपाध्यक्ष महोदय, सरकार ने बर्ड फाइव-थीघर प्लान में 375 मिलियन टन सामान डोया जाने का टारगट रखा था। इस में से सड़कों से सिर्फ 20 मिलियन टन डोया गया, रेलों के द्वारा 245 मिलियन टन डोया गया और 10 मिलियन टन कोस्टल वाटर से डोया गया। अब 100 मिलियन टन सामान ऐसा है, जिस के बारे में सरकार बिल्कुल खामोश है और वह यह नहीं बताती है कि वह कैसे डोया जायेगा। ट्रांसपोर्ट के पास इतनी सहूलियत नहीं है कि वह उस को ढो सके। सब से पहले जरूरत इस बात की है कि यह 100 मिलियन टन माल को ढोने की जरूरत पूरी की जाये।

हमारे देश में सड़कों बहुत कम बनी हैं। सड़कों का कुल एरिया सवा मिलियन स्क्वेयर मील है। कुल सड़कों 480 हजार मील लम्बी हैं, जिन में अभी तक 15,000 मील नेशनल हाईवेज बन सकी हैं। लेकिन देहात में अभी तक सड़कों का कोई इन्तजाम नहीं हो सका। माननीय श्री राज बहादुर राज के मामले में तो बहादुरी दिखला रहे हैं, लेकिन मेरी विनती है कि वह पब्लिक और जनता के मामले में भी बहादुरी दिखलायें। हमारे लाखों देहातों में सड़कों का इन्तजाम किया जाये।

उपाध्यक्ष महोदय : माननीय सदस्य अपना भाषण प्रगले दिन जारी रखें।

15.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-THIRD REPORT

Shri Muthiah (Tirunelveli): I beg to move:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1965."

Shri Shree Narayan Das: (Darbhanga): I have an amendment. I beg to move:

That at the end of the motion, the following be added; namely,—

"subject to the modification that the time allotted for the discussion of the Legislative Councils (Composition) Bill, 1962, be increased by one hour."

Shri Harish Chandra Mathur (Jalore): I support that amendment.

Shri P. C. Borooah (Sibsagar): I also support it.

Mr. Deputy-Speaker: I am putting the amendment first to the vote. The question is:

That at end of the motion, the following be added, namely,—

"subject to the modification that the time allotted for the discussion of the Legislative Councils (Composition) Bill, 1962, be increased by one hour."

The motion was adopted.

Mr. Deputy-Speaker: So, I shall now put the motion as amended.

The question is:

"That this House agrees with the Sixty-third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th April, 1965, subject to the modification that the time allotted for the discussion of the Legislative Councils (Composition) Bill, 1962, be increased by one hour."

The motion was adopted.

Mr. Deputy-Speaker: Shri Nath Pai—not here. Shri Siddiah.

15.33½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 339A)

Shri Siddiah (Chamarajanagar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Siddiah: I introduce the Bill.

15.33½ hrs.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 331)

श्री पं. ला० बाबूपाल : (गंगानगर):
उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि
कुछ संविधान (संशोधन) विधेयक, 1964
को वापस लेने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is.

"That leave be granted to withdraw the Constitution (Amendment) Bill, 1964.

The motion was adopted.

श्री पं. ला० बाबूपाल : मैं इस विधेयक
को वापस लेता हूँ।

The Bill was withdrawn.

15.34 hrs.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—Contd.

(Amendment of sections 127, 128 and 129) by Shri Hari Vishnu Kamath

Mr. Deputy-Speaker: The House will now take up further discussion of the following motion moved by Shri Hari Vishnu Kamath on the 2nd April, 1965:

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 15-4-65.

†Introduced with the recommendation of the President.